THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (e) Institutions listed under Schedule X of the Andhra Pradesh Reorganisation Act, 2014 including Telugu Academy are governed by the Section 75 of the Act, which states that "the Government of the State of Andhra Pradesh or the State of Telangana, as the case may be, shall, in respect of the institutions specified in the Tenth Schedule to this Act, located in that State, continue to provide facilities to the people of the other State which shall not, in any respect, be less favourable to such people than what were being provided to them before the appointed day, for such period and upon such terms and conditions as may be agreed upon between the two State Governments within a period of one year from the appointed day or, if no agreement is reached within the said period, as may be fixed by order of the Central Government." Accordingly, this Ministry has requested both the State Governments to furnish the list of institutions where terms and conditions in respect of continuity to provide facilities to the people of the other State have been finalised by both the State Governments. Recently, the Government of Andhra Pradesh has sent a proposal in the month of January, 2018 for provisional apportionment of assets of Telugu Academy, listed under Schedule-X of A.P. Reorganisation Act, 2014, between the States of Andhra Pradesh and Telangana. However, no communication has been received from the Government of Telangana, so far.

MISA and DIR detainees

- 523. SHRI PRASANNA ACHARYA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the number of Maintenance of Internal Security Act (MISA) and Defence of India Act (DIR) detainees during the Emergency, the State-wise details thereof;
- (b) which are the States providing any sort of facilities including financial assistance to the needy surviving ex-detainees for their participation in the prodemocracy movements during that period; and
- (c) whether Government would consider to allow any sort of such assistance, if so, what is the proposal and by when it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) Information for State-wise MISA and DIR detainees is being collected from States/UTs.

(c) There is no such proposal.